अहमदाबाद में कपड़ा मिल पर आयकर विभाग द्वारा छापा

1785. श्री विट्ठल सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) अहमदाबाद की उस कपड़ा मिल का नाम क्या है जिस पर आयकर अधिकारियों ने छापा मारा था और मिल द्वारा $1\frac{1}{2}$ करोड़ रुपए की धोखा धड़ी का पता चलाया था, जैसाकि 26 सितम्बर 1980 के 'नवभारत टाइम्स' में समाचार प्रकाशित हुआ है, और उक्त धोखाधड़ी का ब्यौरा क्या है ; और

(ख) छापों के दौरान किस प्रकार की अनियमिततायें पाई गई और उन पर सरकार द्वारा क्या कार्यवाही की गई ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : (क) महोदय, आयकर विभाग ने, 24 सितम्बर 1980 से 29 सितम्बर 1980 के बीच मैसर्स असरवा मिल्स, अहमदाबाद तथा उससे संबंधित समूह के मामलों के व्यापारिक तथा रिहायशी परिसरों की तलाशी ली है ।

(ख) अब तक की गई प्रारम्भिक जांच पड़ताल के आधार पर इस समूह के मामलों में छिपाई गई आय का अनुमान 1.40 करोड़ रुपये का लगाया गया है । इन मामलों में जांच पड़ताल चल रही है और कानून के अनुसार यथोचित कार्यवाही की जायेगी ।

Revised Rates of Computing Pension

1786. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state::

(a) is it a fact that due to the revised rates of computing pension, as notified in O.M. No. F-19(4)-EV/79 dated 25th May, 1979 of Government, Ministry of Finance (Department of Expenditure), some of the Government pensioners are suffering a loss of some pension amount every month;

(b) is it also a fact that the Government have received some representations in February to June 1980 from such pensioners and their associations in this respect; and

(c) what action Government have taken or propose to take to meet the demands made by them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) As a result of the decision to merge dearness allowance, at the average index level of 272, with pay for purposes of retirement benefits with effect from 30-9-1977, pension of all those who retired with that benefit would increase. However, if pension and "relief on pension" are taken together, some pensioners would lose. On the other hand, all such pensioners are entitled to a larger lump-sum amount in the form of Death-cum-Retirement Gratuity and commuted value of pension. For this reason, an option has been provided to pensioners so that a person losing under the new orders could opt to remain under the old orders.

(b) Yes, Sir.

(c) There is already a provision for an option so that a pensioner may opt for such benefits as may be more advantageous to him.

Appellate Tribunals for Customs and Excise Cases.

1787. SHRI R. L. BHATIA: Will the Minister of FINANCE be pleased to state:

(a) Whether Government have by now taken a decision to set up Appellate Tribunals for Customs and Excise Tax cases;